

[Shri Shashi Ranjan]

within what time limit he would get the assurances fulfilled and by what time he would reply in the House about those assurances.

Dr. Ram Subhag Singh: The hon. Member has not followed what I said.

About Lakshmi Rat an Cotton Mills, only four or five days back, Mr. Banerjee raised that point and the next day, I conveyed it to the Commerce Minister with a request that, if there was anything, he might make a statement in the House—as Mr. Banerjee himself has pointed out, if he so desired. This assurance is only four or five days' old.

So is the case about Mr. Chagla. That is also a point which is perhaps a week old.

About HAL, he says that it was made in December, 1966.

Certainly, all the assurances that were given by the concerned Ministers will have to be fulfilled and they will be fulfilled within a reasonable time limit.

Shri Shashi Ranjan: If the Assurances Committee are allowed to conduct directly the Ministers, I think it will short-circuit the affair and it will be done quickly.

Mr. Deputy-Speaker: The Minister of Parliamentary Affairs is vigilant about these things and he will take steps at the appropriate time.

Mr. K. C. Pant.

EMERGENCY RISKS INSURANCE (AMENDMENT) SCHEMES

The Minister of State in the Ministry of Finance (Shri K. C. Pant): I beg to lay on the Table—

- (1) A copy of the Emergency Risks (Goods) Insurance (Amendment) Scheme, 1967, published in Notification No. S.O. 1009 in Gazette of India dated the 23rd March, 1967,

under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962. [Placed in Library. See No. LT-298/66.]

- (2) A copy of the Emergency Risks (Factories) Insurance (Amendment) Scheme, 1967 published in Notification No. S.O. 1010 in Gazette of India dated the 23rd March, 1967, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962 [Placed in Library. See No. LT-299/67.]

श्री क. सी. पंत (प्रधान) : उत्तराखण्ड
सदस्य, मेरा एक वाक्य ही कहना है।

Mr. Deputy-Speaker: Now papers are being laid on the Table. I have called Mr. Pant. I will listen to him later.

Shri K. C. Pant: I have already laid.

ACCOUNTS OF NATIONAL COOPERATIVE DEVELOPMENT CORPORATION

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): I beg to lay on the Table a copy of the Certified Accounts of the National Cooperative Development Corporation, New Delhi, for the year 1965-66 along with the Audit Report thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962. [Placed in Library. See No. LT-300/67.]

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Vidya Churan Shukla): I beg to lay on the Table:

- (1) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—